MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 15th May, 2017

S.O. 1571(E).— In exercise of the powers conferred by section 189 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints Ms. Suman Saxena, as whole-time member of the Insolvency and Bankruptcy Board of India on a salary admissible to an Additional Secretary to Government of India on a consolidated salary of Rs 3,75,000 (rupees three lakh seventy five thousand) per month with effect from the 22nd February, 2017 i.e., the date of assumption of the charge and up to the attainment of sixty-five years of age or until further orders, whichever is the earlier.

[As. No. 30/2/2016-Insolvency Section(i)]
AMARDEEP SINGH BHATIA, Jt. Secy.
NOTIFICATION

New Delhi, the 15th May, 2017

S.O. 1572(E).—In exercise of the powers conferred by section 189 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints Dr. Navrang Saini, as whole-time member of the Insolvency and Bankruptcy Board of India on a salary admissible to an Additional Secretary to Government of India or on a consolidated salary of Rs 3,75,000 (rupees three lakh seventy five thousand) per month with effect from the 31st March, 2017 i.e., the date of assumption of the charge for a period of five years or up to the attainment of sixty-five years of age or until further orders, whichever is the earlier.

[San. 30/2/2016-Insolvency Section(ii)]

AMARDEEP SINGH BHATIA, Jt. Secy.
NOTIFICATION

New Delhi, the 15th May, 2017

S. O. 1573 (E).—In exercise of the powers conferred by section 189 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints Dr.(Ms) Mukulita Vijayawargiya, as whole-time member of the Insolvency and Bankruptcy Board of India on a salary admissible to an Additional Secretary to Government of India or on a consolidated salary of Rs 3,75,000 (rupees three lakh seventy five thousand) per month with effect from the 13th April, 2017 i.e., the date of assumption of the charge for a period of five years or up to the attainment of sixty-five years of age or until further orders, whichever is the earlier.

[F. No. 30/2/2016-Insolvency Section(iii)]

AMARDEEP SINGH BHATIA, Jt. Secy.